

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.148/08

Wednesday this the 13 th day of August 2008

**C O R A M :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

**J.PALANIAMMAL,**  
W/o (late) A. Jayaraj,  
(Retd. Shunter/Southern Railway/Erode),  
Residing at : Door No.162, Bharathipuram,  
Surampatti, ERODE. ....Applicant

(By Advocate Mr.TC Govindaswamy)

**Versus**

1. Union of India represented by  
the General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.,  
CHENNAI -3.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
PALGHAT.
3. The Divisional Finance Manager,  
Southern Railway, Palghat Division,  
PALGHAT. ....Respondents

(By Advocate Mr.Thomas Mathew Nellimootttil)

This application having been heard on 13-8-2008  
the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

Reply has been filed by the respondents which is taken on record.

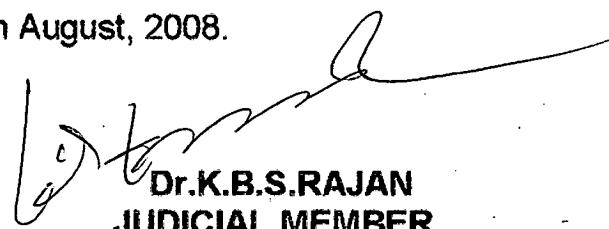
2. The applicant through this OA has claimed family pension in the wake of demise of her husband on 6.5.07. The respondents have not actually denied her the dues but have stated by para 4 of their reply as under:

A handwritten signature in black ink, appearing to read 'b' and 'h'.

*"It is humbly submitted that the matter was re-examined, duly deputing an Inspector to conduct a discrete enquiry in the matter. Based on the report of the Inspector and Legal Heirship Certificate produced necessary forms have been sent to the applicant on 6.6.2008 and the same has not been received back. On receipt of the forms duly filled in with supporting documents, the case will be processed for sanction. The respondent craves leave of this Hon'ble Tribunal to file additional reply statement after receipt of the forms and decision on sanction of family pension.*

3. Counsel for the applicant submitted that requisite documents have already been submitted by the applicant and as such, it should not be difficult for the respondents to process the same and accord necessary sanction for family pension.
  
4. In view of the statement made in para 4 of the reply filed by the respondents and taking into account the submission of the applicant's counsel, this O.A. is disposed of with a direction to the respondents to process the case of the applicant on the basis of the documents stated to have been already submitted by him and further action be taken as per the decision within a period of two months from the date of communication of this order. No costs.

Dated the 13 th August, 2008.



Dr.K.B.S.RAJAN  
JUDICIAL MEMBER